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- \* IN THE HIGH COURT OF DELHI AT NEW DELHI
- + EX.P. 68/2018, EX.APPL.(OS) 184/2019, EX.APPL.(OS) 185/2019, EX.APPL.(OS) 1167/2020, EX.APPL.(OS) 2764/2022, EX.APPL.(OS) 3833/2022 and EX.APPL.(OS) 26/2024

SURESH KUMAR GERA

....Decree Holder

Through:

Mr.Jittin Dua, Advocate.

versus

SYED FAIZ MURTAZA ALI & ORS.

.....Judgement Debtors

Through:

Sh. K B Upadhyay & Sh. S D Mishra

Advocates for the JD/Respondent.

Dr IM Quddusi, Sr Advocate with Ms.Kanti Tiwari, Advocate for applicant in Ex. App.185/2019.

Mr.Shailesh Tiwari, Advocate for

applicant in Ex. App.184/2019.

Mr.Somesh Chandra Jha and Mr.Naimesh Rajoriya, Advocates for

applicant in Ex. App.1167/2020

## **CORAM:**

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- 1. Learned counsel appearing on behalf of the decree-holder submits that some of the proceedings are pending before the High Court at Shimla, and therefore, the hearing of the instant case may be deferred.
- 2. At his request, the hearing of this case stands adjourned till 23.09.2025.





3. In the meantime, the parties shall be at liberty to complete the pleadings with respect to all pending applications.

PURUSHAINDRA KUMAR KAURAV, J

MARCH 17, 2025 *Nc/sp* 

Click here to check corrigendum, if any